हैं, उन जंगलों में अधिकांश ऐसे लोग हैं जिन्होंने मोटरों के दर्शन नहीं किये हैं, रेलों के दर्शन नहीं किये हैं। उन क्षेत्रों को भारतवर्ष की आम जनता के साथ मिलाने के लिये क्या सेंट्रल गवर्नमेंट वहां सड़कें बनाने की ओर विशेष ध्यान देने का विचार कर रही है ?

श्री भक्त दर्शन : श्रीमन्, इसी दृष्टिकोण से प्लैनिंग कमिशन ने यह योजना रक्खी है। जब चतुर्थ पंचवर्षीय योजना का अन्तिम रूप आ जायेगा, तब शायद इस मामले में कुछ प्रगति हो सकेगी।

श्रीमती जयाबेन शाह : जहां बहुत सी स्टेट्स नागपुर प्लैन से बहुत पीछे है वहां कई स्टेट्स ऐसी भी हैं जो कि नागपुर प्लैन से बहुत आगे बढ़ गई हैं। मैं जानना चाहती हूं कि दोनों के बीच में रैशनलाजेशन लाने के लिये जो पिछड़ी स्टेट्स हैं क्या उन के लिये कोई खास कार्रवाई होने वाली है ?

श्री भक्त दर्शन : श्रीमन्, जैसा माननीया सदस्या ने कहा है कुछ राज्य सरकारें नागपुर प्लैन से भी आगे बढ़ गई हैं। लेकिन उन को पीछे लाने का कोई इरादा नहीं है। हां, जो पीछे रह गई हैं, उन्हें अवश्य आगे बढ़ाने का प्रयत्न किया जायेगा।

श्री लवण लाल कपूर माननीय मंत्री महोदय ने कहा था कि सड़कों पर जितना रुपया खर्च होगा प्लैनिंग कमिशन उस में से 20 परसेंट रुपया ग्रामीण सड़कों के ऊपर खर्च करने की योजना बनाई है। क्या मंत्री महोदय इस बात को महसूस करते हैं कि ग्रामीण सड़कों पर खर्च करने के लिये यह बहुत कम रुपया है और इस के लिये क्या उन्होंने कहा है कि ज्यादा रुपया खर्च होना चाहिये ?

श्री भक्त दर्शन श्रीमन्, यह जो 20 प्रतिशत राशि निर्धारित की गई है, यह तो न्यूनतम है। यदि इस से अधिक राज्य सरकारें खर्च करना चाहें तो हम उस का स्वागत करेंगे।

Re-opening of Suez Canal

\+

*1055. **Shri Kameshwar Singh:**
Shri C. C. Desai:

Will the Minister of **Transport and Shipping** be pleased to state:

(a) whether normal crossing of the Suez Canal has been resumed and, if not, what is the obstacle;

(b) when will such an obstacle be removed,

(c) whether the ships carrying cargo for India are held up or are making the journey round the Cape of Good Hope, and

(d) if so, what will be the additional cost to India, by the adoption of this lengthy route?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) and (b). The Suez Canal remains closed because of the sunken ships and the aftermath of hostilities The U A R Government are not willing to remove the sunken ships as long as the Israeli troops continue to occupy the east bank of the Canal

(c) The U S tanker 'Observer' carrying 27 400 tons of Milo for India is held up in the Suez Canal Ships carrying cargo for India are now using the route *via* the Cape of Good Hope

(d) On preliminary estimates the total additional freight bill on account of the diversion *via* the Cape of Good Hope is likely to be of the order of Rs 35 05 crores per annum, assuming that imports and exports continue to remain as at present

Mr. Speaker: Question No 1064 can also be linked up with this

Dr. V. K. R. V. Rao: That is addressed to the Minister of Food and Agriculture

Mr. Speaker: That is also about Suez Canal Anyway, it is all right

श्री कामेश्वर सिंह : क्या मंत्री महोदय ने यहां से कोई अफसर या कोई दूसरा व्यक्ति स्वेज एरिया में भेजा है, जो वहां पर जा कर

निरीक्षण कर सके कि क्या स्वेज केनाल मे अटके हुए जहाज वहा से निकल सकते है या नही और क्या सरकार ने ईजिप्ट से यह रिक्वेस्ट किया है कि चूकि अब वहा पर लडाई नही चल रही है, इस लिए उस जहाज को वहा से निकलने दिया जाये ?

Dr. V. K. R. V. Rao: I think, the hon Member is aware that the Egyptian Government knows our great interests in the early freeing of the Suez Canal for traffic, the Egyptian Government are very much aware of it But, as the House is also aware, their policy regarding opening of the Suez Canal depends upon other factors which I have already indicated

श्री कामेश्वर सिंह मैंने स्वेज नहर के नक्शे का अध्ययन किया है और मै समझता हू कि जो आबजर्वर जहाज हिन्दुस्तान के लिए 27 हजार टन अनाज ला रहा है, वह स्वेज नहर से निकल सकता है परन्तु ईजप्शन एथारिटीज जान-बूझ कर उस को वहा पर रोक रहे है ताकि वह भारत न आ सके । क्या मत्री महोदय ने इस बारे मे कोई अध्ययन किया है ?

Dr. V. K. R. V. Rao: That is not my information

Shri Piloo Mody: My information is that the ship, 'Observer', is on the south-end of the Suez Canal and the sunken ships are further north of it I would like to know whether the Minister has any personal knowledge on this particular point

The second point is that I am also informed that it is possible for ships to bypass the sunken ships This question was asked of the Defence Minister, but no satisfactory reply was given

I would like to know whether the Minister for Transport is making any specific enquiries on these two particular allegations

Dr. V K. R. V. Rao: Regarding the first question, obviously I have no personal knowledge because I have not been there

Regarding the second point, I do not have the information which the hon. Member has, namely, that it is possible for the ships to bypass the sunken ships I am certainly prepared to make a note of these two points mentioned by the hon Member and get answers to those questions

Shri Sradhakar Supakar: It is reported in today's paper that a daily loss of Rs 3 crores is involved on account of the closure of the Suez Canal May I know how far is that report correct and what is the time by which it is expected that the Suez Canal will be cleared and our goods may be allowed to be passed through it?

Dr V. K. R. V. Rao: I think, the hon Member has made a slight mistake The figure referred to is Rs 3 crores per month As to when the Suez Canal will be reopened for traffic I have already answered this question

श्री सरजू पाण्डेय जैसा कि मत्री महोदय ने कहा है, स्वेज नहर के बन्द हो जाने से भारत को माल लाने मे कठिनाई हो रही है और हमारा अन्न भी वहा रुका हुआ है क्या सरकार स्वेज नहर के अलावा कोई और रास्ता सोच रही है, जिससे हमारा माल आसानी से और कम खर पैसे मे लाया जा सके ?

Dr V. K. R. V. Rao: The hon Member is aware that all the ships are now being diverted *via* the Cape of Good Hope

Regarding permanent replacement of the Suez Canal, the Government of India have given no consideration to such a matter

Shri Hem Barua: The closure of the Suez Canal has affected not only our food ships but also our defence cargo ships With one food ship from America immobilised at the Suez Canal and the other food ships having to come en route the Cape of Good Hope, there is an increased freight rate and it is a pressure on the country's exchequer In view of all these developments, besides drawing the atten-

tion of the UAR authorities, may I know whether the Government have drawn specifically the attention of the U.N.O. to our difficulties and distresses at the present moment?

Dr. V. K. R. V. Rao: I want notice for this

Shri Hem Barua: You have to protect us, Sir May I humbly submit this? This is the situation there There is food scarcity in the country and there are also defence problems in the country This problem has been there for the last two months

Mr Speaker: I think, the Transport Minister would take it up

Shri Hem Barua: The Shipping Minister should have taken it up with the Foreign Affairs Minister or with the Prime Minister He should have done it, he has failed in his duty

श्री यशपाल सिंह जिस वक्त स्वेज कैनाल का नैशनालाईजेशन हुआ, उस वक्त सब से ज्यादा हिन्दुस्तान ने यू० ए० आर० की इमदाद की थी लेकिन पाकिस्तान के साथ जब हमारी लडाई हुई, तो उस वक्त भी हमारे जहाज रोके गए और अब भी हमारे अन्न के जहाज रोके जा रहे है । क्या श्री नासिर से यह पूछने की कोशिश की गई है कि यह कैसी दोस्ती है कि हम दोस्त है, हम हर वक्त काम आते है और हमारे ही जहाज रोके जाते है ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) यह कहना बिल्कुल भ्रमात्मक है कि श्री नासिर ने इस जहाज को रोका है । यह सब किसी को मालूम है कि जहाज रुकने का कारण यू० ए० आर० द्वारा रोकना नही है बल्कि वहा पर जो परिस्थिति पैदा हो गई है, उस के कारण जहाज को रुकना पडा है । जहा तक यू० ए० आर० सरकार का ताल्लुक है, उस का सारा प्रयत्न है कि वह किस तरह हमारी मदद कर सकती है । लेकिन जब तक इसराईल की सेनायें स्वेज नहर के क्षेत्र में मौजूद है और जब तक वहा पर खतरा है, तब तक यह कहना बिल्कुल भ्रमात्मक है कि श्री नासिर क्यो नही जहाज को निकलने देते है ।

श्री यशपाल सिंह : पाकिस्तान के साथ युद्ध के समय भी हमारे जहाज रोक गए थे ।

श्री जगजीवन राम जी नही, उस वक्त नही रोके गए थे ।

इस से पहले एक सवाल यह पूछा गया है कि हम लोगों ने उस जहाज को वहा से निकालने के लिए क्या प्रयत्न किया है । मैं बता देना चाहता हू कि हम ने इस सम्बन्ध मे काफी छानबीन करवा ली है और स्थिति यह है कि इस वक्त उस जहाज को वहा से नही निकला जा सकता है । हम ने यह भी प्रयत्न किया है कि हम उस जहाज के अनाज को उतार के दूसरी ओर से ला सके ताकि वह खराब न हो पाए लेकिन उस मे भी अभी तक सफलता नही मिली है ।

Shri Piloo Mody: Gen Nasser has offered to buy also

श्री जगजीवन राम जी नही । उन को माइलो की आवश्यकता नही है । वे माइलो नही खाते है । इस लिए उस को वहा बेचने की कोई जरुरत नही है ।

श्री राम सेवक यादव क्या डाइवर्शन नही हो सकता है ?

श्री जगजीवन राम वह सब कुछ दिखवा लिया गया है ।

यह भी प्रश्न किया गया है कि इस सम्बन्ध मे हम यू० एन० ओ० में मे क्या प्रयत्न कर रहे है । सदन को मालूम है कि यू० एन० ओ० में हमारा सारा प्रयत्न यही है कि वहा पर जो परिस्थिति पैदा हो गई है, उस मे सुधार हो और वहा पर नार्मलाइजेशन (स्वाभाविक स्थिति) पैदा हो सके ।

श्री कंवरलाल गुप्त हमारे देश से करोडो रुपये का माल एक्सपोर्ट होता है और वह माल स्वेज कैनाल के जरिये से जाता था मैं यह जानना चाहता हू कि हमारे देश

की एक्सपोर्ट न रुके, इस के लिए सरकार ने क्या कदम उठाए है और स्वेज केनाल के बन्द होने से एक्सपोर्ट की दृष्टि से हमारे देश पर कितना असर पड़ा है?

Dr. V. K. R. V. Rao: So far, we have no specific information as to how the exports have been affected Obviously the freight charges on exports have gone up, but whether it has any effect of either cancellation of contracts or reduction in the quantity exported, it is too early to say anything

Shri Tenneti Viswanatham: With reference to the hon Food Minister's answer that it is not the Egyptian Government that has stopped our ships, I would like to ask whether he is aware that Gen Nasser has said that as long as the Israeli troops are there, he is not going to release these ships; he has not advanced any mechanical difficulties

Shri Jagjiwan Ram: I have myself said that so long as the Israeli forces are on the banks of the Suez Canal it is not free from danger to pass any ship

पिता की सम्पत्ति में लड़की का हिस्सा

\+

*1056 श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री :
श्री रघुवीर सिंह शास्त्री :
श्री आत्म दास :
श्री यशवन्त सिंह कुशवाह :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या यह सच है कि कुछ राज्य विधान सभाओ ने केन्द्रीय सरकार से प्रार्थना की है कि पिता की सम्पति में लडकी को हिस्सा लेने की अनुमति न दी जाए ,

(ख) क्या सामाजिक, धार्मिक तथा राजनैतिक सस्थाओ ने भी इसी आशय की मागें प्रस्तुत की है ,

(ग) यदि हा, तो उनका ब्यौरा क्या है तथा क्या सरकार का विचार इस सम्बन्ध में बने हुए कानून में निकट भविष्य में ही कुछ सशोधन करने का है , और

(घ) यदि हां, तो कब और यदि नहीं, तो ऐसा न करने के क्या कारण हैं ?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) No, Sir.

(b) Yes, Sir

(c) and (d) In the open session of the 15th All India Akali Conference held at Karnal on 8th December, 1963 a resolution was passed (copy of which was forwarded to the Government by the Secretary, Shiromani Akali Dal, Amritsar) urging the Government to amend the Hindu Succession Act, 1956 in such a way as to provide a right of succession to the daughters-in-laws along with sons of the deceased intestate The ground given therein is this that the present provision in the Hindu Succession Act will result in the greatest fragmentation of agricultural property and create ill-will and family feuds between brothers and sisters

The President, All India Agriculturists Federation, New Delhi, All India Janta Sewak Samaj, Rohtak, Bharatya Jan Sangh, Punjab, Jullundur and Tenants of village Chachrari, District Ludhiana have also represented that daughters should inherit from the property of their fathers-in-laws|husbands and not from the property of their fathers and have suggested the amendment of the Hindu Succession Act, 1956 on the ground that the Act does not suit the agricultural and rural economy of the country

The Government do not propose to make any amendment in the law (the Hindu Succession Act, 1956) for this purpose, because in the first place, except the representations referred to above received from Punjab and Delhi no representation has been received from any other part or region of the country, from any organization or association In the second place, this shows that the people of the country to whom the Act applies have accepted the provisions of the Act. In the third place, the daughter's right was recognised by Parliament after very careful consideration of the matter for years. The Government do not think it proper to reverse this de-